

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
CP No. 12/241-242/JPR/2024
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Suresh Singh

...Petitioner

Versus

Rajputana Cables and Conductors Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
For the Respondent : Prakul Khurana, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner. Mr. Prakul Khurana, Adv. appearing on advance notice on behalf of the Respondent No. 3 seeks time to file reply. Reply, if any, may be filed within 3 days with an advance copy to the opposite counsel. Learned counsel for the Petitioner will file an affidavit of service with regard to service to remaining respondents. Copy of the Petition be served to the learned counsel for the Respondent. List the matter on 22.04.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 18, 2024